(c) Rent control is a State subject. However, this Ministr)' has been pursuing those State/UT Govts. who have not considered exemption, to consider exemption of Wakf properties from the operation of Rent Control Enactments in the respective State/UTs.

Extention of Public Premises Act to Wakf Properties

2541. SHRI AIMADUDDIN AHMAD KHAN (DURRU): MAULANA OBAIDULLAH KHAN AZMI :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

- (a) the steps taken to get the Public Premises Act extended to Wakf properties: and
 - (b) the outcome thereof '

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) (a) to (b) Information is being collected and will be laid on the Table of the House.

Assistance to Handicapped Persons

- 2542. SHRI DRUPAD BORGOHAIN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) the criteria fixed by her Ministry to grant assistance to physically handicapped persons:
 - (b) whether the criteria has been revised: and
- (c) the number of such persons who got assistance from her Ministry in the last three years; State-wise ?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI): (a) The Ministry grants financial assistance to non-governmental organizations under the Scheme to Promote Voluntary action for Persons with Disability and the Scheme of Assistance to Disabled Persons for purchase/fitting of Aids and Appliances. Under these schemes assistance is considered on specific application from the non-governmental organizations for various projects in the area of education, training, rehabilitation scrvices and provision ofaids and appliances